

# ACT No. XXII OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 21st April, 1939.)

An Act further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, for a certain purpose.

**W**HEREAS it is expedient further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, for the purpose hereinafter appearing; It is hereby enacted as follows:—

XLV of 1860.

V of 1898.

1. This Act may be called the Criminal Law Amendment Act, 1939. Short title.

2. To section 176 of the Indian Penal Code, the following shall be added, namely:— Amendment of section 176, Act XLV of 1860.

V of 1898.

“or, if the notice or information required to be given is required by an order passed under sub-section (1) of section 565 of the Code of Criminal Procedure, 1898, with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both”.

3. Sub-section (5) of section 565 of the Code of Criminal Procedure, 1898, shall be omitted and sub-section (6) of that section shall be re-numbered as sub-section (5). Amendment of section 565, Act V of 1898.

XLV of 1860.

4. In Schedule II to the Code of Criminal Procedure, 1898, in the entry relating to section 176 of the Indian Penal Code,— Amendment of Schedule II, Act V of 1898.

(a) after the second paragraph in column 2 the following paragraph shall be inserted, namely:—

“If the notice or information is required by an order passed under sub-section (1) of section 565 of this Code.”;

(b) in

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*Criminal Law Amendment.* [ACT XXII OF 1939.]

- (b) in columns 3, 4, 5, 6 and 8, opposite the paragraph inserted by clause (a), the word "Ditto" shall be inserted ;
- (c) in column 7, opposite the paragraph inserted by clause (a), the following paragraph shall be inserted, namely :—

"Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both."